

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**EAST GODAVARI BREWERIES PRIVATE LIMITED**

| Relevant Particulars                                                                                                                      |                                                                                                                                                                                                 |
|-------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                                                                               | EAST GODAVARI BREWERIES PRIVATE LIMITED                                                                                                                                                         |
| 2. Date of incorporation of corporate debtor                                                                                              | 23.01.2015                                                                                                                                                                                      |
| 3. Authority under which corporate debtor is incorporated / registered                                                                    | ROC-Vijayawada                                                                                                                                                                                  |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                      | U15510AP2015PTC096084                                                                                                                                                                           |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | 5-172C, Thimmapuram, Near Tata Motors, Kakinada, Andhra Pradesh - 533005                                                                                                                        |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 17.11.2021                                                                                                                                                                                      |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 16.05.2022                                                                                                                                                                                      |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | IBBI/PA-003 / IP-N000100/2017-18/11009                                                                                                                                                          |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | 6-40, Plot No: 101, Suprabhat Township, Venture-2, Near Nalla Mallareddy Engineering College, K.Singam, Ghatkesar Mandal, Rangareddy District, Hyderabad-500088                                 |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | 6-40, Plot No: 101, Suprabhat Township, Venture-2, Near Nalla Mallareddy Engineering College, K.Singam, Ghatkesar Mandal, Rangareddy District, Hyderabad-500088<br>Email: 12283kumar@icmmain.in |
| 11. Last date for submission of claims                                                                                                    | 01.12.2021                                                                                                                                                                                      |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not applicable                                                                                                                                                                                  |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not applicable                                                                                                                                                                                  |
| 14. Relevant Forms and Details of authorized representatives are available at:                                                            | Web Link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Not applicable                                                                         |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. East Godavari Breweries Private Limited on 17.11.2021.

The creditors of M/s. East Godavari Breweries Private Limited, are hereby called upon to submit their claims with proof on or before 01.12.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 17.11.2021

Place: Hyderabad

(Pradeep Kumar Sravanam)  
**IBBI/PA-003 / IP-N000100/2017-18/11009**

